

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 445/TT/2024

Subject : Petition for claiming the Yearly Transmission Charges for 12 Nos. of 220 kV lines for the FY-22 and FY-23, owned by KPTCL identified as carrying Inter-state Power by the Karnataka SLDC, Bengaluru.

Petitioner : Karnataka Power Transmission Corporation Limited (KPTCL).

Respondents : Transmission Corporation of Telangana Limited (TSTRANSCO) and 3 Others.

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Arnav Khanna, Advocate, KPTCL
Shri Tushar Kanti Mohindrao, Advocate, KPTCL
Ms. Sumana Naganand, Advocate, KPTCL
Shri Alok Mishra, SRLDC
Shri Pradeep Reddy M (DGM), SRLDC
Ms. B. S. Shruthi (CM), SRLDC

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the course of the hearing, the learned counsel for the Petitioner submitted that the requisite information had already been filed vide affidavit dated 13.2.2026 in compliance with the RoP dated 16.12.2025 and requested the Commission to consider the same.

3. The representative of Respondent No. 4, i.e., SRLDC, submitted that reply has been filed vide affidavit dated 3.3.2026 which may be considered.

4. After hearing, the Commission directed as under:

- i) The other Respondents, as a last opportunity, to file their replies, if any, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter;
- ii) The Petitioner to furnish the following information on an affidavit, within two weeks, with an advance copy to Respondent(s):

- a) Complete Details of the loan including the lenders' detail(s) and actual Loan Statement;
- b) Auditor's Certificate certifying the capital cost as on COD and up to 31.3.2021 for the 220 kV Gulbarga - Humnabad Line 1 and 2;
- c) The Income Tax Returns/ Assessment Order for the Assessment Year 2023-24, corresponding to the FY 2022-23.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

